

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.363/2001 in OA No.197/2000

(22)

New Delhi, this 19th day of November, 2001

Hon'ble Shri M.P. Singh, Member(A)

All India CPWD(MRM) Karamchari
Sangathan & 33 others .. Applicants

(By Shri Naresh Kaushik, Advocate)

versus

Union of India, through
Secretary
Min. of Urban Affairs & Employment
New Delhi and another .. Respondents

ORDER(in circulation)

This RA is filed on behalf of applicants to review the order and judgement dated 18.5.2001 passed in OA No.197/2000, by passing appropriate directions in MA No.3127/2000.

2. MA No.3127/2000 was filed by the applicants on 14.12.2000 to stay the OM dated 1.12.2000 by which three of the original applicants were sought to be retrenched w.e.f. 31.12.2000 by giving them notice under section 25F of Industrial Disputes Act, 1947. However, I find from the pleadings that neither any reply has been filed to this MA, nor any order was passed by this Tribunal presumably because this Tribunal has no jurisdiction to entertain any application filed against the order passed under ID Act. Moreover, the OA was allowed with the direction to respondents to verify the particulars given by the applicants and consider regularisation of their services in their turn from the dates vacancies are available in accordance with the rules and instructions on the subject



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issued by the Government from time to time. Thus there is no error on the face of record that would warrant review of judgement dated 18.5.2001 under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected.



(M.P. Singh)
Member(A)

/gtv/